

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH, BENGALURU**  
*(Through web-based Video-Conferencing Platform)*

**ITEM No. 05**  
**CP (IB) No.194/BB/2022**

**IN THE MATTER OF:**

M/s. Clearwater Capital Partners Singapore Fund IV Ltd. ... Petitioner  
Vs.  
M/s. Skylark Arcadia Pvt. Ltd. ... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 21.08.2023**

**CORAM:**

**JUSTICE (RETD.) T. KRISHNAVALLI**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Appeared  
For the Respondent : Ms. Amrita Jain, Adv.

**ORDER**

1. Heard the Ld. Counsels for the Parties.
2. Both the Ld. Counsels submit that their respective Senior Counsels will argue the matter on the next date and thus seeks time. Ld. Counsel for the Respondent submits that an appeal is still pending before Hon'ble NCLAT.
3. At the request of both the Counsels, list the case on **15.09.2023**.

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

Krishna

**Sd/-**  
**T. KRISHNAVALLI**  
**MEMBER (JUDICIAL)**